

Central Administrative Tribunal  
Principal Bench, New Delhi

OA No.55/2018

New Delhi, this the 2<sup>nd</sup> day of March, 2020

**Hon'ble Mr. S.N.Terdal, Member (Judicial)  
Hon'ble Mr.Mohd. Jamshed, Member (Administrative)**

Neeraj Shokeen, aged 36 years  
S/o Sh. Rajbir  
Working as Driver in DTC  
R/o H.No.755, Ramjed Pana,  
Vill. & PO Dichaun Kalan, New Delhi.

-Applicant

(By Advocate: Mr. Yogesh Sharma)

## Versus

1. Delhi Transport Corporation  
Through the Chairman  
DTC Head Quarters, I.P.Estate, New Delhi.
2. The Depot Manager,  
Delhi Transport Corporation  
Shadipur Depot, New Delhi. – Respondents

(By Advocate: Mr. Ajesh LUTHRA, Shri Vidur Dwivedi for Ms. Arati Mahajan Shedha, Mr. Manoj Kumar)

## **ORDER (ORAL)**

**By Hon'ble Mr. S.N. Terdal, Member(J):-**

Shri Vidur Dwivedi appearing as proxy to Ms. Aarti Mahajan  
Shedha, counsel for the respondents states that this OA is filed by  
a Driver of DTC whose services were terminated as the driving  
license produced at the time of driving test for recruitment was  
subsequently found to be fake.

2. The respondents further mentions that this very issue has been gone into by Hon'ble Delhi High Court in Writ Petition(C) No.1111/2017 and batch wherein the following orders have been passed on 13.08.2019:-

"23. Resultantly, following the decision of the Supreme Court in Surender Singh (supra), we dispose of these petitions by permitting the petitioner to issue detailed show cause notices to each of the respondents and other similarly situated. The show cause notices shall be accompanied with the relevant documents in respect of each of the respondents on which the DTC seeks to rely, and should set out the specific charge(s) framed against each of them respectively. Two weeks time shall be granted to the notices to respond to the show cause notices from the date of receipt of the respective notice. Depending upon whether, or not, the responses are received, and if so received, the petitioner shall proceed in accordance with principles of natural justice.

24. The noticees shall co-operate in the inquiries and the inquiries shall not be adjourned unnecessarily. From the date(s) on which the show cause notices are issued, the noticees shall be deemed to have been reinstated for the purpose of the enquiry, and they would be entitled to receive Subsistence Allowance on their deemed reinstatement for the purpose of enquiry, till the completion of the inquiry. However, in case, it is found that any of the noticees are not co-operating in the inquiry proceedings, or delaying the same unnecessarily – for reasons to be recorded, it shall be open to the petitioner to stop payment of Subsistence Allowance. In case, the respondents/noticees are aggrieved by any order that may be passed by the Disciplinary Authority on the basis of the enquiry so conducted, it shall be open to them to avail of their rights and remedies.

25. It shall be open to the Competent Authority to decide on the aspect of back wages, etc. depending on the outcome of the disciplinary proceedings.

26. xxxx xxxx xxxx

27. The petitions stand disposed of in the aforesaid terms. 28. It shall be open to the petitioner to produce this order before the Learned CAT for adoption of the same directions in the Original Applications pending before it."

3. The respondents pleaded that the instant OA can be disposed of in terms of above order by the Hon'ble High Court.

4. Matter has been heard. In view of the foregoing judgment by Hon'ble High Court of Delhi the present OA is disposed of with direction to Respondents to take action as directed by the Hon'ble High Court of Delhi (para 2 supra). No costs.

**(Mohd. Jamshed)**  
**Member(A)**

**(S.N. Terdal)**  
**Member (J)**

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